

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

( Diary No. Ap 3647 of 1999 )

Original Application No. 1307 of 1999

Allahabad this the 26th day of October 1999

Hon'ble Mr. S. K. I. Naqvi, Member ( J )

Suraj Prasad, S/o Late Ram Dular, R/o C/o  
Section Engineer, Construction, P.Way, Allahabad.

Applicant

By Advocate Shri V.D. Yadav

Versus

1. Union of India and Others through its Secretary, Ministry of Railway, New Delhi.
2. Chief Engineer Construction, Kashmiri Gate, Delhi.
3. Deputy Chief Engineer/Construction, Northern Railway, Allahabad.

Respondents

By Advocate Shri -----

ORDER ( Oral )

By Hon'ble M. S. K. I. Naqvi, J. M.

Shri V.D. Yadav for the applicant.

The respondents remain unrepresented. It has been pointed out that the O.A. number has not been allot to this matter. The O.A. number be allowed now as

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the case ~~is~~ <sup>has been</sup> already admitted on 25.8.99. In the Court, the unattested annexures are attested by the learned counsel ~~for~~ <sup>by</sup> the applicant.

The relief sought is to quash the impugned transfer order and to stay the same as interim relief.

2. As per the office report, the notices were issued on 01.9.99. The matter ~~was~~ already admitted for hearing and interim relief was allowed vide order dated 25.8.99 relying upon Apex Court's decision in 1980(1) S.L.R.461 STATE OF M.P. Vs. SHANKER LAL AND OTHERS and also because of Election Commission order, which was effective at that time ~~and it has ordered to maintain the status quo-~~

3. The representation of the applicant, which is annexure A.3 to the O.A., has been moved on 10.8.99. The respondent no.3 is directed to dispose of this representation within a period of 3 weeks. In the meantime, the transfer order shall remain stayed. With these observations, the O.A. is disposed of. No order as to costs.

*Sachar*  
Member ( J )

/ M.M. /